

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 276 of 2019

IN THE MATTER OF:

Aassaan Global Trade **...Appellant**

Vs.

**Mr. Vasudevn,
Resolution Professional & Ors.** **...Respondents**

**Present: For Appellant: - Mr. Abhijeet Sinha, Mr. Muralidharan,
Mr. Shantanu Singh, Mr. B. Karunakaran, Advocates.**

**For Respondents: - Mr. E. Omprakash, Senior Advocate
with Mr. Yashraj Singh Deora, Ms. Sonal Mashankar, Ms.
Madhusmita Bosa, Mr. R. Murali, Mr. Bijay Kr. Pradhan,
Mr. Vineet Ranjan, Advocates.**

**Mr. Sumant Batra, Mr. D. Srinivasan, Mr. C. Vasudevan
and Mr. K. Moorthy, Advocates for R.P.**

**Mr. Siddharth Mehta and Mr. Harimohan N. Advocates
for Respondent Nos.6, 8, 9 & 10.**

Company Appeal (AT) (Insolvency) No. 557 of 2019

IN THE MATTER OF:

M. Mohamed Fahrudeen **...Appellant**

Vs.

**Vasudevan,
Resolution Professional,
Tiffins Barytes Asbestos & Paints Ltd. & Ors.** **...Respondents**

Present: For Appellant: - Mr. B. Karunakaran, Advocate.

**For Respondents: - Mr. E. Omprakash, Senior Advocate
with Ms. Madhusmita Bose, Advocate.**

Contd/-.....

**Mr. D. Srinivasan, Mr. C. Vasudevan, Mr. R. Murali and
Mr. K. Moorthy, Advocates for R.P.**

Company Appeal (AT) (Insolvency) No. 653 of 2019

IN THE MATTER OF:

Dr. Ravi Shankar Vedam **...Appellant**

Vs.

Tiffins Barytes Asbestos & Paints Ltd. & Anr. **...Respondents**

**Present: For Appellant: - Ms. Neha Nagpal and Mr. Vishwendra
Tomar, Advocates.**

**For Respondents: - Mr. D. Srinivasan, Mr. C. Vasudevan,
Mr. R. Murali and Mr. K. Moorthy, Advocates for R.P.
Ms. Pooja Dhar, Advocate for R-3.**

Company Appeal (AT) (Insolvency) No. 716 of 2019

IN THE MATTER OF:

Aassaan Global Trade **...Appellant**

Vs.

Tiffins Barytes Asbestos & Paints Ltd. & Anr. **...Respondents**

**Present: For Appellant: - Mr. Abhijeet Sinha and Mr. Shantanu
Singh, Advocates.**

**For Respondents: - Mr. Sumant Batra, Mr. D. Srinivasan,
Mr. C. Vasudevan, Mr. R. Murali and Mr. K. Moorthy,
Advocates for R.P.**

Company Appeal (AT) (Insolvency) No. 803 of 2019

IN THE MATTER OF:

Ravi Shankar Vedam **...Appellant**

Vs.

Udhyaman Investments Pvt. Ltd. & Ors.

...Respondents

Present: For Appellant: - Mr. Krishnendu Datta, Mr. Ravi Raghunath, Ms. Aakash Lodha and Ms. Mehak Khurana, Advocates.

For Respondents: - Mr. E. Omprakash, Senior Advocate with Mr. Yashraj Singh Deora, Ms. Sonal Mashankar, Ms. Madhusmita Bosa, Advocates.

Mr. D. Srinivasan, Mr. C. Vasudevan and Mr. K. Moorthy, Advocates for R.P.

Mr. Siddharth Mehta and Mr. Harimohan N. Advocates for Respondent Nos.4 to 8.

Mr. G. Ananda Selvam, Advocate for R-14.

O R D E R

16.03.2020— The matters relate to approval of the 'Resolution Plan' which has been assailed in these batch of appeals.

As the pleadings are complete, appeals be processed for 'final hearing' on 21st April, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member(Judicial)

[Shreesha Merla]
Member(Technical)

Ar/G